

**KARNATAKA LOKAYUKTA**

NO:UPLOK-1/DE/455/2016/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date: 20-12-2018

**:: ENQUIRY REPORT ::****:: Present ::****( Lokappa N.R )**

**Additional Registrar of Enquiries-9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental enquiry against Sri. M.M. Mane,  
Panchayath Development Officer, Ameenagad  
Gama Panchayath, Manvi Taluk, Raichur  
District - reg.

Ref: 1) Government Order No. ಗ್ರಾಅಪ/316/ಗ್ರಾಪಂಕ/2016,  
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 14/09/2016.

2) Nomination Order No: UPLOK-1/DE/455/2016  
Dated: 7/10/2016 of Hon'ble Upalokayukta-1,  
Bangalore.

\*\* \* \*\*@\*\* \* \*\*

This Departmental Enquiry is initiated against Sri. M.M. Mane, Panchayath Development Officer, Ameenagad Gama Panchayath, Manvi Taluk, Raichur District (hereinafter referred to as the Delinquent Government Official for short "DGO").

In view of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 7/10/2016 cited above at reference No.2 has Nominated Addl. Registrar of Enquiries-9 to frame the charges and to conduct the enquiry against the aforesaid DGO. Additional Registrar of Enquiries-9

*Jan*

has prepared Articles of charges, statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied on in support of the charges. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

The Article of charges framed by the ARE-9 against the DGO is as under :

**ANNEXURE-I**  
**CHARGE**

*While you DGO Sri. M.M. Mane working as Panchayath Development Officer, Ameenagad Gama Panchayath, Manvi Taluk, aichur District ಒಂದು ಕುಟುಂಬಕ್ಕೆ ಒಂದು ವರ್ಷದಲ್ಲಿ ಒಂದು ಕೃಷಿ ಹೊಂಡ ಕಾಮಗಾರಿಯನ್ನು ನೀಡಬಹುದಾದ ನಿಯಮವಿದ್ದರೂ ಸಹ, ಆ ಒಂದೇ ಅರ್ಥಿಕ ವರ್ಷದಲ್ಲಿ, ಅಂದರೆ 2013-2014ನೇ ಅವಧಿಯಲ್ಲಿ 1ನೇ ಎದುರುದಾರ ಶ್ರೀಮತಿ ರಾಜೇಶ್ವರಿಯವರ ಕುಟುಂಬಕ್ಕೆ ಸೇರಿದ ಅವರ ಅತ್ತೆ 1) ಗಂಗಮ್ಮ ಗಂಡ ಹನುಮಂತ ಸಾಕೀನ: ಇರಕಲ್ಲ, ಭಾವನ ಹೆಂಡತಿ 2) ಶ್ರೀಮತಿ ದೇವಮ್ಮ ಗಂಡ ಚಂದಪ್ಪ, ಸಾಕೀನ: ಇರಕಲ್ಲ ಮತ್ತು ಭಾವ 3) ಶ್ರೀ ಚಂದಪ್ಪ ಬಿನ್ ಹನುಮಂತ ಸಾಕೀನ: ಇರಕಲ್ಲ (14 ವರ್ಷಗಳ ಹಿಂದೆ ತೀರಿಹೋದ ವ್ಯಕ್ತಿ) ರವರ ಹೆಸರಿನಲ್ಲಿ ಕೃಷಿ ಹೊಂಡದ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಿಸಿದ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ರೂ. 4,00,000/- ಸರ್ಕಾರದ ಅನುದಾನದ ಹಣವನ್ನು ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡಿರುತ್ತೀರಾ and therefore you DGO has failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servants and therefore you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966. Hence, this charge.*

**ANNEXURE-II**  
**STATEMENT OF IMPUTATION OF MISCONDUCT:**

**2. Brief facts of the case are :-**

ಈ ಪ್ರಕರಣದಲ್ಲಿ ದೂರುದಾರರು 2013-14ನೇ ಸಾಲಿನ ಮಹಾತ್ಮ ಗಾಂಧಿ ರಾಷ್ಟ್ರೀಯ ಗ್ರಾಮೀಣ ಖಾತ್ರಿ ಯೋಜನೆಯ (13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯ) ಯಡಿಯಲ್ಲಿ 1ನೇ ಎದುರುದಾರರ ಕುಟುಂಬಕ್ಕೆ ಒಂದೇ ಅರ್ಥಿಕ ವರ್ಷದಲ್ಲಿ ಮೂರು ಕಾಮಗಾರಿಗಳನ್ನು ನೀಡಿ ಅಧ್ಯಕ್ಷರ ಮಾವ, ಅತ್ತಿಗೆ, ಮತ್ತು 14 ವರ್ಷದ ಹಿಂದೆಯೇ ತೀರಿಕೊಂಡ ಭಾವ, ಚಂದಪ್ಪನ ಹೆಸರಿನಲ್ಲಿ ಖೊಟ್ಟಿ ಕ್ರಿಯಾ ಯೋಜನೆ ತಯಾರಿಸಿ ಸರ್ಕಾರದ ರೂ. 4,00,000/- ಹಣವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆಂದು ಅಪಾದನೆ ಮಾಡಿ ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

3. ದೂರಿನ ಪ್ರತಿ ಮತ್ತು ಅದಕ್ಕೆ ಲಗತ್ತಾದ ದಾಖಲಾತಿಗಳನ್ನು 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರಿಗೆ ಕಳುಹಿಸಿ, ಅವರ ಆಕ್ಷೇಪಣೆ/ತಕರಾರನ್ನು ಕೇಳಲಾಗಿ ಅಪಾದನೆಯನ್ನು ಅಲ್ಲಗಳೆದು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ, ದೂರಿನ ಅಂಶಗಳನ್ನು ಅಲ್ಲಗಳೆದಿರುತ್ತಾರೆ.

4. ನಂತರ ಈ ಪ್ರಕರಣದ ತನಿಖೆಯನ್ನು ಪೊಲೀಸ್ ಅಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಯಚೂರು ರವರಿಗೆ ಕಳಿಸಿ, ತನಿಖಾ ವರದಿ ನೀಡುವಂತೆ ತಿಳಿಸಲಾಗಿತ್ತು. ಅವರು ತನಿಖೆಯನ್ನು ಪೊಲೀಸ್ ಉಪಾಧೀಕ್ಷಕರು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ರಾಯಚೂರು (ಇನ್ನು ಮುಂದೆ "ತನಿಖಾಧಿಕಾರಿ" ಎಂದು ಕರೆಯಲ್ಪಡುವ) ರವರ ಮುಖಾಂತರ ತನಿಖೆ ನಡೆಸಿ ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ಅಪಾದಿಸಿರುವಂತೆ 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು ಅಮೀನಗಡ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಕ್ರಮವಾಗಿ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು ತಮ್ಮ ಅಧಿಕಾರವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡು ಒಂದು ಕುಟುಂಬಕ್ಕೆ ಒಂದು ವರ್ಷದಲ್ಲಿ ಒಂದೇ ಕಾಮಗಾರಿ ನೀಡಬಹುದಾಗಿದೆ ಎಂಬ ನಿಯಮವಿದ್ದರೂ ಸಹ ಆ ಅರ್ಥಿಕ ವರ್ಷದಲ್ಲಿ

*Ja*

ಅಧ್ಯಕ್ಷರಾಗಿದ್ದ 1ನೇ ಎದುರುದಾರರಾದ ಶ್ರೀಮತಿ ರಾಜೇಶ್ವರಿಯವರ ಕುಟುಂಬದ 1) ಗಂಗಮ್ಮ ಗಂಡ ಹನುಮಂತ ಸಾಕೀನ: ಇರಕಲ್ಲ 2) ಶ್ರೀಮತಿ ದೇವಮ್ಮ ಗಂಡ ಚಂದಪ್ಪ, ಸಾಕೀನ: ಇರಕಲ್ಲ ಮತ್ತು 3) ಶ್ರೀ ಚಂದಪ್ಪ ಬಿನ್ ಹನುಮಂತ ಸಾಕೀನ: ಇರಕಲ್ಲ (14 ವರ್ಷಗಳ ಹಿಂದೆ ತೀರಿಹೋದ ವ್ಯಕ್ತಿ) ರವರ ಹೆಸರಿನಲ್ಲಿ ಕೃಷಿ ಹೊಂಡ ಕಾಮಗಾರಿ ಮಾಡಿಸಿದ ಬಗ್ಗೆ ದಾಖಲೆಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ಸರ್ಕಾರದ ಹಣವನ್ನು ದುರುಪಯೋಗಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ ಎಂದು ವಿವರವಾದ ವರದಿಯನ್ನು ಹೇಳಿಕೆಗಳು ಮತ್ತು ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ನೀಡಿರುತ್ತಾರೆ.

5. ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ಮಾಡಿದ ಅಪಾದನೆಗಳ ಅಂಶಗಳು ಮತ್ತು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಪೊಲೀಸ್, ರಾಯಚೂರು ರವರು ಸಲ್ಲಿಸಿದ ವಿವರವಾದ ತನಿಖಾ ವರದಿ ಮತ್ತು ಅದಕ್ಕೆ ಲಗತ್ತಾದ ದಾಖಲೆಗಳನ್ನು ಅವಲೋಕಿಸಿದಾಗ 1ನೇ ಎದುರುದಾರರಾದ ಶ್ರೀಮತಿ ರಾಜೇಶ್ವರಿ, ಅಧ್ಯಕ್ಷರು, ಅಮೀನಗಡ ಗ್ರಾಮ ಪಂಚಾಯತಿ, ಮಾನವಿ ತಾಲ್ಲೂಕು, ರಾಯಚೂರು ಜಿಲ್ಲೆ ಮತ್ತು 2ನೇ ಎದುರುದಾರರ ಶ್ರೀ. ಎಂ.ಎಂ. ಮಾನೆ, ಅಮೀನಗಡ ಗ್ರಾಮಪಂಚಾಯತಿಯ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಮಾನವಿ ತಾಲ್ಲೂಕು, ರಾಯಚೂರು ಜಿಲ್ಲೆ (ಹಾಲಿ ನಿವೃತ್ತ) ಒಂದು ಕುಟುಂಬಕ್ಕೆ ಒಂದು ವರ್ಷದಲ್ಲಿ ಒಂದು ಕೃಷಿ ಹೊಂಡ ಕಾಮಗಾರಿಯನ್ನು ನೀಡಬಹುದಾದ ನಿಯಮವಿದ್ದರೂ ಸಹ, ಆ ಒಂದೇ ಅರ್ಥಿಕ ವರ್ಷದಲ್ಲಿ, ಅಂದರೆ 2013-2014ನೇ ಅವಧಿಯಲ್ಲಿ 1ನೇ ಎದುರುದಾರ ಶ್ರೀಮತಿ ರಾಜೇಶ್ವರಿಯವರ ಕುಟುಂಬಕ್ಕೆ ಸೇರಿದ ಅವರ ಅತ್ತೆ 1) ಗಂಗಮ್ಮ ಗಂಡ ಹನುಮಂತ ಸಾಕೀನ: ಇರಕಲ್ಲ, ಭಾವನ ಹೆಂಡತಿ 2) ಶ್ರೀಮತಿ ದೇವಮ್ಮ ಗಂಡ ಚಂದಪ್ಪ, ಸಾಕೀನ: ಇರಕಲ್ಲ ಮತ್ತು ಭಾವ 3) ಶ್ರೀ ಚಂದಪ್ಪ ಬಿನ್ ಹನುಮಂತ ಸಾಕೀನ: ಇರಕಲ್ಲ (14 ವರ್ಷಗಳ ಹಿಂದೆ ತೀರಿಹೋದ ವ್ಯಕ್ತಿ) ರವರ ಹೆಸರಿನಲ್ಲಿ ಕೃಷಿ ಹೊಂಡದ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಿಸಿದ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ರೂ. 4,00,000/- ಸರ್ಕಾರದ ಅನುದಾನದ ಹಣವನ್ನು ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

An

6. ಈ ಪ್ರಕರಣದ ದೂರಿನ ಸಂಗತಿಗಳು ತನಿಖಾ ವರದಿ ಮತ್ತು ಅದಕ್ಕೆ ಲಗತ್ತಾದ ದಾಖಲಾತಿಗಳನ್ನು ಗಣನೆಗೆ ತೆಗೆದುಕೊಂಡಾಗ 1 ಮತ್ತು 2ನೇ ಎದುರುದಾರರು ನೀಡಿದ ಯಾವ ಸಕಾರಣವಿಲ್ಲದ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಯಾವ ಸಮಾಧಾನಕರವಾದ ಉತ್ತರಗಳು ಕಂಡು ಬರುವುದಿಲ್ಲವಾದ್ದರಿಂದ, ಅವರ ವಿರುದ್ಧದ ತನಿಖೆಯನ್ನು ಕೈಬಿಡಲು ಯಾವುದೇ ತೃಪ್ತಿಕರ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

7. 1ನೇ ಎದುರುದಾರರು 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಅಮೀನಗಡ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಧ್ಯಕ್ಷರಾಗಿದ್ದು, ಅವರ ಕಾಲಾವಧಿಯು ಮುಗಿದಿದ್ದು, ಅವರು ಪ್ರಸ್ತುತ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ಯಾವುದಾದರೂ ಚುನಾಯಿತ ಹುದ್ದೆಯನ್ನು ಹೊಂದಿದ್ದಲ್ಲಿ, ಅವರ ವಿರುದ್ಧ ಪಂಚಾಯತ್‌ರಾಜ್ ಕಾಯ್ದೆಯಡಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ.

8. 2ನೇ ಎದುರುದಾರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ನಿಷ್ಠೆ ತೋರದೇ, ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ, ಅಪ್ಯವಹಾರದ ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966 ನಿಯಮ 3 (1) (i) ರಿಂದ (iii) ರನ್ನು ಉಲ್ಲಂಘಿಸಿದ ಬಗ್ಗೆ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಅರ್ಹರಾಗಿದ್ದಾರೆಂದು ಮೇಲ್ಮ್ಯಾಟಕ್ಕೆ ತೋರುತ್ತಿದ್ದುದರಿಂದ, 2ನೇ ಎದುರುದಾರರು ಈಗಾಗಲೇ ದಿನಾಂಕ: 28/02/2015 ರಂದು ಸರ್ಕಾರಿ ಸೇವೆಯಿಂದ ನಿವೃತ್ತಿ ಆಗಿದ್ದರಿಂದ, ಅವರ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಾವಳಿಗಳು 1957ರ ನಿಯಮ 214(2)(ಬಿ)(i) ರನ್ವಯ ವಿಚಾರಣೆ ನಡೆಸಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಪೂರ್ವಾನುಮತಿ ನೀಡಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮ 1957ರ ನಿಯಮ 14-ಎ ರನ್ವಯ 2ನೇ ಎದುರುದಾರರ ವಿರುದ್ಧ ವಿಚಾರಣೆ ಮಾಡಲು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಒಪ್ಪಿಸುವಂತೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 12(3)ರನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿದೆ.

ಗಾ

9. Since said facts and material on record prima facie show that, the respondent/DGO Sri. M.M. Mane has committed grave misconduct, now, acting under Section 12(3) of Karnataka Lokayukta Act, recommendation is made to the Competent Authority to initiate disciplinary proceedings against the respondent for misconduct under Rule 3(1)(i) to (iii) of KCS(conduct) rules 1966 the Govt. after consideration of materials, has entrusted enquiry to Hon'ble Upalokayukta. Hence, the charge.

- @ -

The AOC served on DGO dated 30/3/2017 but he has not appeared before this enquiry authority. Hence place exparte. Case is posted for evidence.

The disciplinary authority has examined the complainant Sri. Huchappa s/o Chatrappa, Agriculture, Amminagadh, Manvi taluk, Raichur as Pw.1 and Sri. Ramanagowda Adaveppa Gowda Hatti, DYSP, Jamakhandi examined as Pw.2 and Ex.P1 to 10 are got marked. The DGO has not appeared even Article of charges served on him. Hence, placed exparte.

Heard the submissions of the disciplinary authority. I answer the above charges in **AFFIRMATIVE** for the following ;

### **REASONS**

3) It is the prime duty of the disciplinary authority to prove the charges that are leveled against the DGO.

*an*

4) The disciplinary authority has examined the complainant Sri. Huchappa s/o Chatrappa, he deposed in his chief examination that, the DGO was working as a PDO in Ameenghada Gram Panchayath during 2013-14. At the time the DGO colluded with President of the Gram Panchayath selected the beneficiaries in the same family for different benefits i.e., he has selected the same member of the family for allotting formation of check dam (MPT) and Krushi Honda in Sy.No.39 of Irakal village, Manvi Taluk and misappropriation amount of Rs.4 lakhs.

5) The Pw.2 is the investigating officer is submitted his report Ex.P8 along with documents (Ex.P9). He deposed in his chief examination is that-

“ದಿ:15/12/2015 ರಂದು ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ, ಇರಕಲ್ ಗ್ರಾಮ ಇವರಿಗೆ ಪತ್ರ ಬರೆದು ಮೇಲೆ ಹೇಳಿದ 3 ಜನರು ಒಂದೇ ಕುಟುಂಬದಲ್ಲಿ ಇದ್ದಾರೋ ಅಥವಾ ಬೇರೆ ಬೇರೆ ವಾಸವಾಗಿದ್ದಾರೋ ಎಂದು ಮತ್ತು ಸದರಿ ಸರ್ವೆ ನಂಬರಿನ ಪಹಣಿ ಪತ್ರಿಕೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿ ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಿರುತ್ತೇನೆ. ಆಹಾರ ನಿರೀಕ್ಷರಿಗೆ ದಿ:16/12/2015 ರಂದು ಪತ್ರ ಬರೆದು ಮೇಲೆ ಹೇಳಿದ 3 ಜನರ ಪಡಿತರ ಚೀಟಿಯ ಬಗ್ಗೆ ಪರಿಶೀಲನೆ ಮಾಡಿ ಅವರು ಒಂದೇ ಕುಟುಂಬದಲ್ಲಿ ಇದ್ದಾರೋ ಅಥವಾ ಬೇರೆ ಬೇರೆ ಇದ್ದಾರೋ ಎಂದು ಪರಿಶೀಲಿಸಿ ತಿಳಿಸುವಂತೆ ತಿಳಿಸಿರುತ್ತೇನೆ. ದಿ:18/12/2015 ರಂದು ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ, ಇರಕಲ್ ಇವರು ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ ಮೇಲೆ ಹೇಳಿದ 3 ಜನರು ಒಂದೇ ಕುಟುಂಬದಲ್ಲಿ ವಾಸವಾಗಿರುತ್ತಾರೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ (ದಾಖಲೆ ನಂ.9, ಪುಟ ಸಂ:312). ಫುಡ್ ಶಿರಸ್ತೇದಾರರು ಸಹ ವರದಿಯನ್ನು ಕೊಟ್ಟಿದ್ದು, ಸದರಿ 3 ಜನ ಒಂದೇ ಮನೆಯಲ್ಲಿದ್ದಾರೆ, ಅವರಿಗೆ ಬೇರೆ ಬೇರೆ ಪಡಿತರ ಚೀಟಿ ಇರುವುದಿಲ್ಲ



ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ (ದಾಖಲೆ ಸಂ:10, ಪುಟ ಸಂ: 315 ರಿಂದ 318). ದಿ:19/12/2015 ರಂದು ಪಿ.ಡಿ.ಓ., ಅಮೀನಗಡ ರವರಿಗೆ 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಪಿ.ಡಿ.ಓ. ಆಗಿ ಯಾರು ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುತ್ತಾರೆ ಎಂದು ತಿಳಿಸಬೇಕೆಂದು ಪತ್ರ ಬರೆಯಲಾಗಿರುತ್ತದೆ. ಅವರು ಆ ಬಗ್ಗೆ ಮಾಹಿತಿಯನ್ನು ನೀಡಿದ್ದು, ಮೇಲೆ ಹೇಳಿದ ವರ್ಷದಲ್ಲಿ ಆ.ಸ.ನೌ - ಎಂ.ಎಂ.ಮಾನೆ ರವರು ದಿ:23/1/2012 ರಿಂದ ಮೇ 2014 ರವರೆಗೆ ಅಮೀನಗಡ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಪಿ.ಡಿ.ಓ. ಆಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುತ್ತಾರೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ (ದಾಖಲೆ ಸಂ:11, ಪುಟ 318). ದಿ:21/12/2015 ರಂದು ಇರಕಲ್ ಗ್ರಾಮಕ್ಕೆ ಭೇಟಿ ನೀಡಿ ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ ಮತ್ತು ಕಂದಾಯ ನಿರೀಕ್ಷಕರನ್ನು ಕರೆಸಿ ಚಂದಪ್ಪ ತಂದೆ ಹನುಮಂತ ಇವರು ಮೃತ ಹೊಂದಿದ ಬಗ್ಗೆ ಪಂಚನಾಮೆ ಮಾಡಿಕೊಡುವಂತೆ ಕೋರಿದಂತೆ ಅವರು ಪಂಚನಾಮೆ ಮಾಡಿಕೊಟ್ಟಿರುತ್ತಾರೆ (ದಾಖಲೆ 12, ಪುಟ ಸಂ:319 ರಿಂದ 331). ನಂತರ ಶ್ರೀಮತಿ ಗಂಗಮ್ಮ ಕೋಂ ಹನುಮಂತ, ದೇವಮ್ಮ ಗಂಡ ಚಂದಪ್ಪ, ಮರಿಯಪ್ಪ ತಂದೆ ಅಮರಪ್ಪ, ಹನುಮಂತ ತಂದೆ ಬಸಪ್ಪ ನಾಯಕ್, ಹುಚ್ಚಪ್ಪ ತಂದೆ ಮಹದೇವಪ್ಪ ರವರ ಹೇಳಿಕೆಯನ್ನು ಮಾಡಿಕೊಂಡಿರುತ್ತೇನೆ. ಅವರ ಹೇಳಿಕೆಯಲ್ಲಿ ಮೇಲೆ ಹೇಳಿದ 3 ಜನ ಒಂದೇ ಮನೆಯಲ್ಲಿ ವಾಸವಾಗಿದ್ದಾರೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ”.

Futher he deposed in his chief examination is that

“ಸಾಕ್ಷಿಯ ಹೇಳಿಕೆಗಳನ್ನು ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ ದೇವಮ್ಮ ಗಂಡ ಚಂದಪ್ಪ, ಗಂಗಮ್ಮ ಗಂಡ ಹನುಮಂತ, ಚಂದಪ್ಪ ತಂದೆ ಹನುಮಂತ ಇವರು ಒಂದೇ ಕುಟುಂಬದ ಸದಸ್ಯರಿದ್ದು, ಒಂದೇ ಮನೆಯಲ್ಲಿ ವಾಸವಾಗಿರುವ ಬಗ್ಗೆ ತಿಳಿದುಬಂದಿರುತ್ತದೆ. ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ತಾಲ್ಲೂಕು ಪಂಚಾಯಿತಿ, ಮಾನ್ವಿ ರವರು ಕೊಟ್ಟ ಪತ್ರದಲ್ಲಿ ಒಂದು ಕುಟುಂಬಕ್ಕೆ ಒಂದು ವರ್ಷದಲ್ಲಿ ಒಂದೇ ಕಾಮಗಾರಿಯನ್ನು ನೀಡಬಹುದಾಗಿದೆ ಎಂದು

*an*



ತಿಳಿಸಿರುತ್ತಾರೆ (ದಾಖಲೆ-8, ಪುಟ 311). 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ ಆ.ಸ.ನೌ.ರವರು ಮತ್ತು ಆಗಿನ ಅಧ್ಯಕ್ಷರಾದ ರಾಜೇಶ್ವರಿ ಗಂಡ ಶ್ರೀನಿವಾಸ ರವರು ಒಂದೇ ಕುಟುಂಬಕ್ಕೆ ಒಂದೇ ವರ್ಷದಲ್ಲಿ 3 ಕಾಮಗಾರಿಯನ್ನು ನೀಡಿ ಹಣ ಪಾವತಿ ಮಾಡಿ ನಿಯಮವನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತಾರೆ ಎಂದು ಕಂಡುಬಂದಿರುತ್ತದೆ.”

6) The Ex.P1 is the complaint dated 30/6/2014, Ex.P2 & Ex.P3 is Form No.1 & 2, Ex.P4 is the complaint dated 30/4/2014, Ex.P5 is Form No.1 along with documents (9 sheets), Ex.P6 is the statement of the complainant dated 2/9/2015, Ex.P7 is the application dated 2/9/2015 presented by the Pw.1 before the investigating officer, Ex.P8 is the report dated 7/1/2016 submitted by the Pw.2, Ex.P9 is documents produced by the Pw.2 along with his report (page No.146 to 336) Page No.51 to 239, Ex.P10 is the report submitted by the V.V.Kumbar, S.P., Karnataka Lokayukta, Raichur on dated 8/1/2016.

7) Perused the above said oral evidence of Pw.1 & 2 along with documents. Pw.2 stated in his report that Smt. Gangamma w/o Hanumantha, R/o Irakal, Smt. Devamma W/o Chandappa, R/o Irakal, Sri.Chandappa S/o Hanumantha are all belongs to same family and further he deposed that the said Chandappa S/o Hanumantha was died 14 years back. Further he deposed that, as per Gram Panchayath proceeding dated 24/1/2013 in the year 2013-14 under the MGNREGA scheme the said Devamma w/o Chandappa, Gangamma W/o Hanumantha and Chandappa

*So*

S/o Hanumantha selected as a beneficiaries who are belongs to same family. Further he deposed that as per the letter of the Executive Officer, Taluk Panchayath, Manvi as per the guidelines of the MGNREGA scheme only one beneficiary selected in the family to allot any work in one financial year. But in this case the DGO as a PDO of the Ameenghada Gram Panchayath selected the 3 beneficiaries in the same financial year and allotting 3 works. i.e., (1) check dam and (2) Krushi Honda in Sy. No.39 of Irakal village in the name of Gangamma W/o Hanumantha, Devamma W/o Chandappa and Chandappa S/o Hanumantha who are belongs to same family. Further he deposed that the estimated amount of the said 3 work is Rs.4 lakhs. For that the DGO and the President of the said Gram Panchayath by name Rajeshwari W/o Srinivas are responsible. In support of his report Pw.2 produced the Ex.P9 documents. Ex.P9 Page No.67 - 76 is the proceedings of the special general body meeting dated 24/1/2013 of Ameenghada Gram Panchayath. As per this document Gangamma W/o Hanumantha and Chandappa S/o Hanumantha were selected as a beneficiary under the MGNREGA and NBA scheme to formation of Krushi Honda in Sy.no.39 of Irakal village at the cost of Rs.50,000/- each. Further Devamma W/o Chandappa was selected as beneficiary under the said scheme, to construction of the checkdam in Sy.No.39 of Irakal village at the cost of Rs.3 lakhs. Ex.P9 Page No.77-94 is the action plan for the year 2013-14 prepared under the above said scheme. The said action plan is also disclose the name of the above said beneficiary. Ex.P9 Page No.95-158 is the documents related to the checkdam sanctioned to the Devamma W/o

an

Chandappa, Irakal. The said document includes estimate and measurement book, NMR and photographs of the said work etc., Ex.P9 Page No.159-183 is the documents related to Krushi Honda (Farm Pond) sanctioned to the Gangamma W/o Hanumantha. This document includes checklist, estimate of the work and Measurement Book, etc., Ex.P9 Page No.184-213 is the document related to the Krushi Honda sanctioned to the Chandappa S/o Hanumantha. It includes estimate, measurement book, NMR, etc.,. As per the above said documents in the year 2013-14 the Gram Panchayath Amcenghada allotted the 3 works under the MGNREGA scheme.

8) Ex.P9 Page No.214 is letter dated 16/10/2015 of Executive Officer, Taluk Panchayath, Manvi. He stated in his letter that as per the guidelines of the MGNREGA scheme only one work allotted to the one family in the one financial year. Ex.P9 page No.215 letter dated 18/12/2015 of Village Accountant, Vatagel, Manvi Taluk. As per this letter the above said beneficiaries by name Gangamma W/o Hanumantha, Smt. Devamma W/o Chandappa, Chandappa S/o Hanumantha resident of Irakal village are belongs to the same family and further the said Chandappa S/o Hanumantha was died 14 years back and said Devamma W/o Chandappa is non other than the wife of Chandappa S/o Hanumantha. Further the Village Accountant stated that in Sy.No.39/E- 8 acre, 30 gunta and Sy.No.39/A- 3 acre, 32 gunta belongs to the said family. Ex.P9 Page No.216 is the RTC in respect of Sy.No.39/A of Irakal village measuring 3 acre 33 gunta

*Ja*

including karab stands in the name of Gangamma W/o Hanumantha. Ex.P9 Page No.217 is the RTC in respect of Sy.No.39/E of Irakal village measuring 8 acre, 30 gunta stands in the name of Devamma W/o Chandappa. Ex.P9 page no.218 is letter dated 18/12/2015 of Food Shirasthedar, Manvi. As per this letter the above said Gangamma W/o Hanumantha, Devamma W/o Chandappa and Chandappa S/o Hanumanth are belongs to the same family. The name of the Chandappa S/o Hanumantha not appeared in the ration card. The Ex.P9 Page No.222 is mahazar dated 21/12/2015 drawn by the Revenue Inspector and Village Accountant of Vatagal at Irakal village in the presence of the villagers. As per the said mahazar the above said Chandappa S/o Hanumantha died 14 years back. Ex.P9 Page No.223-233 RTC and mutation copy in respect of sy.No.39 of Irakal village. As per the said documents the 8 acre 20 gunta landing Sy.No.39 of Irakal village stands in the name of Chandappa S/o Hanumantha upto 2007-2008. As per mutation No.M.R. 1/2008-09 dated 30/8/2008 the khata of the said land transfer to the Devamma W/o Chandappa on the basis of inheritance due to the death of her husband. Ex.P9 Page No.234-235 is statement of Gangamma W/o Hanumantha who is non other than mother of Chandappa S/o Hanumantha. As per the said statement of Gangamma the said Chandappa died 14 years back and now she is residing with Devamma W/o Chandappa and Rajeshwari W/o Srinivas (President of Ameenghada Gram Panchayath) and Srinivas S/o Hanumantha and her grand children. As per the said statement they all residing in the same house. Ex.P9 Page No.236-237 is the statement of

*gn*

Devamma W/o Chandappa. As per the said statement she is also stated that her husband Chandappa S/o Hanumanth was died 14 years back and now she residing with her daughter Ambika and above said Rajeshwari and her husband Srinivas and Gangamma in the same house. Ex.P9 Page No.238-239 are the statements of villagers of the Irakal by name Mariyappa S/o Amarappa and Hanumanthu S/o Basappa. The said 2 persons also stated in their statement that Chandappa S/o Hanumantha died 14 years back. The Ex.P10 is the report of S.P., Lokayukta, Raichur. In the said report also stated that the DGO and President of Gram Panchayath, Ameenghada by name Rajeshwari W/o Srinivas, Irakal violating the guidelines of MGNREGA scheme 2013-14 and allotting the more than one works under the said scheme to the one family as stated above. Moreover they were allotted the work under the said scheme in the name of deceased Chandappa S/o Hanumantha by creating the documents even though he was died 14 years back. It shows that the DGO and the then President of Gram Panchayath Rajeshwari W/o Srinivas, Irakal have misappropriation of amount of Rs.4 lakhs, under the MGNREGA scheme by creating documents including in the name of deceased person. Considering the above said all the documents along with the evidence of Pw.2 Investigation officer it is clear that the DGO colluded with the President of Ameenghada Grama Panchayath by name Rajeshwari W/o Srinivas were allotting the more than one work to the same family which is non other than the family of the President Rajeshwari by violating guidelines of the MGNREGA scheme and misappropriation of

*Ja*

amount of Rs.4 lakhs i.e., Rs.3 lakhs to formation of checkdam in Sy. No.39 of Irakal village in the name of Devamma W/o Chandappa and Rs.50,000/- each for formation of Krushi Honda (Farm Pond) in the same Sy.No. in the name of Gangamma W/o Hanumantha and deceased Chandappa S/o Hanumantha. Hence the DGO colluded with the then President of the Gram Panchayath, Ameenghada Smt. Rajeshwari W/o Srinivas caused loss of Rs.4 lakh to the State Exchequer and responsible for the same.

9) There is no clear and sufficient evidence on the side of the DGO to disprove the charge leveled against him. Thereby the disciplinary authority has succeeded to prove the charges leveled against him.

10) In the above said facts and circumstances, the charge leveled against the DGO - Sri. M.M. Mane, Panchayath Development Officer, Ameenagad Gama Panchayath, Manvi Taluk, Raichur District are proved. Further the DGO is responsible for Rs.4 lakhs which loss caused to the State Exchequer. Hence, this report is submitted to Hon'ble Upalokayukta for further action.



(Lokappa N.R)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**i) List of witnesses examined on behalf of Disciplinary Authority.**

Pw.1	Sri. Huchappa s/o Chatrappa, Agriculture, Amminagadh, Manvi taluk, Raichur (Original)
Pw.2	Sri. Ramanagowda Adiveppagowda Hatti, the then DYSP, KLA, Raichur. Presenly working as DYSP, Jamakhandi (original)

**ii) List of Documents marked on behalf of Disciplinary Authority.**

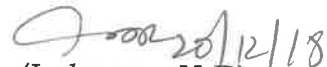
Ex.P1	Copy of complaint dt:30/6/2014 (Original)
Ex.P1(a)	Signature
Ex.P2&3	Complaint Form No.I&II Dt: 30/6/2014
Ex.P2(a)&3(a)	Signatures
Ex.P4	Copy of complaint dt: 30/4/2014 (Original)
Ex.P5	Documents submitted along with the complaint
Ex.P6	Statement dt: 2/9/2015 of the complainant
Ex.P6(a)	Signature
Ex.P7	Application dt: 2/9/2015 of the complainant
Ex.P7(a)	Signature
Ex.P8	Report dt: 7/1/2016 of Dy.SP, Karnataka Lokayukta, Raichur (Original)
Ex.P9	Index and documents submitted by DYSP, Karnataka Lokayukta
Ex.P9(a)	signature
Ex.P10	Copy of Letter dt: 8/1/2016 of Sri. V.V.Kumbar, S.P., Karnataka Lokayukta, Raichur (Original)

**iii) List of witnesses examined on behalf of DGO.**

Dw.1	NIL
------	-----

**iv) List of documents marked on behalf of DGO**

Ex.D1	NIL
-------	-----

  
(Lokappa N.R)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.





**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

NO: UPLOK-1/DE/455/2016/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 22/12/2018

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri M.M. Mane,  
Panchayath Development Officer, Ameenagad Grama  
Panchayath, Manvi Taluk, Raichur District (Presently  
retired) – Reg.

- Ref:- 1) Government Order No. ೧೨೨೮/೩೧೬/೧೨೨೮೦೦೦/೨೦೧೬ Bengaluru  
dated 14/9/2016
- 2) Nomination order No.UPLOK-1/DE/455/2016  
Bengaluru dated 7/10/2016 of Upalokayukta-1,  
State of Karnataka, Bengaluru
- 3) Inquiry Report dated 20/12/2018 of Additional  
Registrar of Enquiries-9, Karnataka Lokayukta,  
Bengaluru

-----

The Government by its Order dated 14/9/2016, initiated the disciplinary proceedings against Sri M.M. Mane, Panchayath Development Officer, Ameenagad Grama Panchayath, Manvi Taluk, Raichur District (Presently retired) (hereinafter referred to as Delinquent Government Official, for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/455/2016/ARE-9, Bengaluru dated 20/12/2018 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

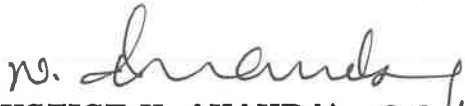
3. The DGO Sri M.M. Mane, Panchayath Development Officer, Ameenagad Grama Panchayath, Manvi Taluk, Raichur District (Presently retired) was tried for the following charge:-

“While you DGO Sri M.M.Mane, working as Panchayath Development Officer, Ameenagad Grama Panchayath, Manvi Taluk, Raichur District ಒಂದು ಕುಟುಂಬಕ್ಕೆ ಒಂದು ವರ್ಷದಲ್ಲಿ ಒಂದು ಕೃಷಿ ಹೊಂಡ ಕಾಮಗಾರಿಯನ್ನು ನೀಡಬಹುದಾದ ನಿಯಮವಿದ್ದರೂ ಸಹ, ಆ ಒಂದೇ ಆರ್ಥಿಕ ವರ್ಷದಲ್ಲಿ, ಅಂದರೆ 2013-2014ನೇ ಅವಧಿಯಲ್ಲಿ 1ನೇ ಎದುರುದಾರ ಶ್ರೀಮತಿ ರಾಜೇಶ್ವರಿಯವರ ಕುಟುಂಬಕ್ಕೆ ಸೇರಿದ ಅವರ ಅತ್ತೆ 1) ಗಂಗಮ್ಮ ಗಂಡ ಹನುಮಂತ, ಸಾಕೀನ: ಇರಕಲ್ಲ; ಭಾವನ ಹೆಂಡತಿ 2) ಶ್ರೀಮತಿ ದೇವಮ್ಮ ಗಂಡ ಚಂದಪ್ಪ, ಸಾಕೀನ: ಇರಕಲ್ಲ ಮತ್ತು ಭಾವ 3) ಶ್ರೀ ಚಂದಪ್ಪ ಬಿನ್ ಹನುಮಂತ ಸಾಕೀನ ಇರಕಲ್ಲ (14 ವರ್ಷಗಳ ಹಿಂದೆ ತೀರಿಹೋದ ವ್ಯಕ್ತಿ)ರವರ ಹೆಸರಿನಲ್ಲಿ ಕೃಷಿ ಹೊಂಡದ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡಿಸಿದ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳನ್ನು ಸೃಷ್ಟಿಸಿ ರೂ.4,00,000/- ಸರ್ಕಾರದ ಅನುದಾನದ ಹಣವನ್ನು ದುರುಪಯೋಗ ಮಾಡಿಕೊಂಡಿರುತ್ತೀರಾ and therefore, you DGO has failed to maintain absolute integrity, devotion to duty and committed an act which is unbecoming of a Government Servant and therefore, you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966. Hence, this charge.”

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charge against DGO Sri M.M. Mane, Panchayath Development Officer, Ameenagad Grama Panchayath, Manvi Taluk, Raichur District (Presently retired). The Inquiry officer has held that the DGO is responsible for Rs.4.00 Lakhs, which is the loss caused to the State exchequer.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.
6. As per the Government Order dated 14/9/2016, the DGO has retired from service on 28/2/2015.
7. Having regard to the nature of charge proved against DGO Sri M.M. Mane, it is hereby recommended to the Government for imposing penalty of recovering a sum of Rs.4,00,000/- from the pension payable to DGO Sri M.M. Mane, Panchayath Development Officer, Ameenagad Grama Panchayath, Manvi Taluk, Raichur District (Presently retired).
8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 22/12  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru

